न्यायाधिकरण का नाम	अन्तिम रिपोर्ट प्रस्तुत करने की तारीख	केन्द्रीय सरकार द्वारा किया गया व्यय (लाख रुपए)
1. कृष्णा जल विवाद न्यायाधिकरण	27-5-1976	30.7
2. नर्मदा जल विवाद न्यायाधिकरण	7-12-1979	72.6 (लगभग)
3. गोदावरी जल विवाद न्यायाधिकरण	7-7-1980	38.6 (मार्च, 1980 तक)

(ख) अधिनियम के अनुसार न्यायाधिकरण का निर्णय, केन्द्रीय सरकार द्वारा इसे राजपत्र में प्रकाशित किये जाने के पश्चात्, अन्तिम हो जाता है और यह विवाद के पक्ष-राज्यो पर आबद्धकर हो जाता है और इसका उनके द्वारा पालन किया जाना जरूरी है। इसलिए अब यह राज्य सरकारों के लिए है कि वे न्यायाधिकरणों द्वारा उन्हें आवंटित जल के अपने-अपने भाग के समुपयोजन के लिए स्कीमें तैयार करें। यह अनिवार्य रूप से धीरे-धीरे होने वाला कार्य है।

किन्तु नर्मदा न्यायाधिकरण के पंचाट मे अन्य बातों के साथ-साथ, एक अन्तर्राज्यिक प्रशासनिक प्राधिकरण की स्थापना करना भी परिकल्पित है, जिसे "नर्मदा नियंत्रण प्राधिकरण" कहा जाएगा; इसकी स्थापना का उद्देश्य न्यायाधिकरण के निर्णय की अनुपालना करना और एक "पुनरीक्षण समिति" का गठन करना है जिसे कुछ मामलों के संबंध में उपर्युक्त प्राधिकरण के निर्णयों का पुनरीक्षण करने का अधिकार होगा। केन्द्रीय सरकार से भी इस तंत्र में हिस्सा लेने के लिए कहा गया है। इसके प्रभावी कार्यचालन क लिए यह सुनिश्चित करना आवश्यक समझा गया है कि यह प्राधिकरण एक विशिष्ट वैधानिक संगठन के रूप में कार्य करे। इस अधिनियम के अन्तर्गत गठित न्यायाधिकरण के निर्णय की कार्यान्विति के लिए आवश्यक सभी मामलों को अमली रूप देने के लिए केन्द्रीय सरकार को समर्थ बनाने के लिए सर्वप्रथम यह आवश्यक समझा गया था कि इस अधिनियम में संशोधन किया जाए। इस उद्देश्य से, अन्तर्राज्यिक जल विवाद (संशोधन) विधेयक, 1980 प्रस्तुत किया जा चुका है और यह इस समय संसद के समक्ष है।

Creation of jobs in Petroleum Sector and Reservation of Posts for SC/ST

5948. SHRI MUKUNDA MANDAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to lay a statement showing:

(a) number of jobs created in Petroleum Sector (Public Sector Undertaking) during the last five years (both Technical and Non-Technical);

(b) how many jobs/vacancies mentioned above have been filled up so far; and

(c) number of posts reserved for Scheduled Castes and Scheduled Tribes out of (a) above and number of

Scheduled Castes and Scheduled Tribes personnel recruited against the vacancies (Technical and Non-Technical)?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha.

Conversion of the silent valley region in Kerala as a National Park

5949. SHRI P. J. KURIEN:
SHRI V. S. VIJAYARAGHAVAN:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) is it a fact that Government are considering a proposal to convert the Silent Valley region in Kerala as a national Park; and

(b) whether the Government of Kerala has objected to it?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) & (b). In May 1980, the Prime Minister in her letter to the Chief Minister, Kerala suggested that action should be taken to establish a Silent Valley National Park under Section 35(I) of the Wild Life (Protection) Act of 1972, with Central assistance, by combining the Kundas, Attapadi, New Amarambalam, and Silent Valley Reserve Forests. In response to this, Chief Minister, Kerala, while urging for early concurrence for going ahead with Silent Valley Hydroelectric Project has agreed that the remaining area of Silent Valley Reserve Forest together with certain other reserve forests could be constituted into a National Park.

Recruitment through employment exchange in Farakka Thermal Power Station

5950. SHRI AMAR ROY PRADHAN: Will the Minister of ENERGY AND COAL be pleased to state the number of employees recruited through employment exchange and directly for the Farakka Thermal Power Station in the last three years and for what posts year-wise figures?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): So far, out of the categories required to be recruited through Employment Exchange under the relevant directives of the Government of India applicable to Central Public Sector Undertakings, no employee has been recruited either through Employment Exchange or directly at the local level for the Farakka Super Thermal Power Project.

At present, there are 34 regular employees posted at Farakka, the break up and the year-wise recruitment of this total being as follows:—

1979-80.

18 officers (All recruited by the Company headquarters on the basis of all-India advertisement deputations etc.). 9 Supervisors including Accountants (5 appointed by Company headquarters on the basis of all-India advertisements, depuation etc. and four transferred from other projects of NTPC)

1980-81

6 officers (all recruited by the Company headquarters on the basis of all-India advertisements, depuations etc.) 1 Store-keeper (transferred from the Badarpur Thermal Power Station). In addition to the above, there are a number of persons employed on causal, daily rated basis, as and when required for durations of less than 90 days, in respect of whom notification to Employment Exchange is not required.

Appointments made against the sanctioned posts of Official Language Hindi

5951. SHRI ZAINUL BASHER: Will the Minister of IRRIGATION be pleased to state: